

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 5886 of 2017

Gyaneshwar Dubey

...Petitioner

-V e r s u s-

The State of Jharkhand through the Secretary, Co-operative Department,
Government of Jharkhand, Ranchi & Ors.

...Respondents

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Rajendra Krishna, Advocate

For the State : Mr. Manish Mishra, G.P.-V

For the Resp. No. 3 : Mr. Gaurav Abhishek, Advocate

04/07.09.2021

Two interlocutory applications being I.A. No. 11351 of 2018 and I.A. No. 3604 of 2021 have been filed on behalf of the respondent no. 3 for vacating the interim order dated 16.05.2018 passed by this Court in I.A. No. 4362 of 2018.

Heard the learned counsel for the parties and perused the contents of both the interlocutory applications.

On perusal of the interim order dated 16.05.2018, it appears that despite valid service of notice upon the respondent no. 3, it did not choose to appear before this Court in time. This Court vide said order has taken into consideration that the Honorary Secretary of the respondent no. 3 issued impugned letter dated 04.10.2016 (Annexure-9 to the writ petition) primarily for the reason that two sisters of the petitioner had not sworn their respective affidavits relinquishing their shares over the land in question and thereby rejected the petitioner's application for registration of the land in question.

Learned counsel for the respondent no. 3 submits that subsequently the respondent no. 3 appeared in the writ proceeding and filed the counter affidavit also.

Be that as it may. No cogent ground has been made out in both the interlocutory applications so as to vacate the interim order dated 16.05.2018.

I.A. No. 11351 of 2018 and I.A. No. 3604 of 2021 are accordingly dismissed.

(Rajesh Shankar, J.)